

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

102/241/242 /ND/2019

In the matter of :

Mr. Anil Agrawal

.. PETITIONER

Vs.

Omega Icehill (P) Limited & Ors.

.. RESPONDENT

SECTION

Under Section 241/242

Order delivered on 21.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Rohit Sharma, Mr. Atul Agarwal, Advocates

For the Respondent/Corporate Debtor :Mr. Anil Airi, Sr. Advocate, Mr. Nishant Menon,
Ms. Sarika Raichur, Mr. Shafiq Ahmed,
Ms. Sukanya Lal, Advocates

For the Intervener :

ORDER

Both sides are present. Pleadings are complete in relation to the Application filed under Section 244 (1) of the Companies Act, 2013. The matter is posted for making final submissions in the application.

Put up on 30.1.2020.

-s-d-

(K.K. VOHRA)
MEMBER (TECHNICAL)

Surjit

-s-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)